

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-30(PB)/2018

IN THE MATTER OF:

Jord Engineers India Ltd.

.... **APPLICANT / PETITIONER**

Vs

Punj Lloyd Ltd.

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 11.01.2018

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

For the Applicant/petitioner: Mr. Atul Batra & Kundan Kr. Mishra, Advs.

For the Respondent: Mr. Mrinal Bharti, Advocate

ORDER

Learned Counsel for the applicant-Operational Creditor has argued that the claim made is within the period of limitation as there is evidence on record showing that the liability was acknowledged vide email dated 22nd and 28th October, 2015(pg.no. 96). It has further been argued that part payment was made on 27th July, 2016 which amounts to acknowledging the debt.

A copy of the petition has already been supplied to the respondent. A request has been made by the learned Counsel for the respondent for some time to file reply. Let reply be filed within two weeks with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 1st February, 2018.


**(M.M. KUMAR)
PRESIDENT**


**(S.K. MOHAPATRA)
(MEMBER TECHNICAL)**

11.01.2018

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